

which the car was sold, it had done only 47,000 kilometers.

(c) No, Sir.

**Central Aid to West Bengal for
Development of Powerloom
Cooperatives**

6300. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE be pleased to state the total amount of assistance given by the Union Government during the last three years for the development of Powerloom Cooperatives in West Bengal?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) The development of powerloom industry in West Bengal is primarily the concern of the State Government. The Central assistance to the State is granted for its Annual Plan Scheme; powerlooms are included in the Village and Small Industries for which provision is made in the State's Annual Plan. This assistance is provided by way of block loans and grants for the State's Plan as a whole and is not related to any specific scheme or programme. Besides the block assistance, no assistance specifically for the development of powerloom cooperatives has been provided to the Government of West Bengal by the Central Government during the last three years.

**Issue of No Objection Certificate by
Bombay Municipal Corporation for
the Buildings occupied by Income-tax
Department and Nationalised Banks
in Bombay**

6301. SHRI FATEHSINGHRAO GAEKWAD: Will the Minister of FINANCE be pleased to state:

(a) whether the Income-Tax Department and some nationalised banks recently occupied some newly constructed buildings in Bombay in spite of a number of construction irregularities in them;

(b) whether the Bombay Municipal Corporation had initially refused to issue a no-objection certificate to these buildings but it was later persuaded by the parties concerned to issue a no-objection certificate; and

(c) the action taken or being taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). So far as the Income-Tax Department is concerned, the position is that a newly constructed building at Tardeo, Bombay was hired. The Bombay Municipal Corporation had pointed out no construction irregularities to the Department; nor had the Department approached the Corporation for regularisation of any such irregularity. As, however, the landlord was experiencing some difficulties with the Corporation for using the building as commercial premises and the Income-tax Department was in urgent need of additional accommodation at reasonable rates, the Income-tax Department wrote to the Municipal Commissioner for getting the premises cleared for early occupation by it. The premises were occupied only after the Municipal Corporation issued the Occupation Certificate.

As regards accommodation hired by Nationalised Banks, the information is being collected and will be laid on the Table of the House as early as possible.

**Rehabilitation of People affected by
floods in Dhenkanal District, Orissa**

6302. SHRI P. GANGADEB: Will the Minister of FINANCE be pleased to state:

(a) whether 4 lakh people who affected by floods of July, 1972 in 15 blocks in the District of Dhenkanal, Orissa, have been fully rehabilitated;

(b) if so, the amount spent for this purpose; and

(c) what steps were taken to complete the relief works before the end of the 1972-73?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). Formulation and implementation of relief programmes is the responsibility of the State Government. Central Government provide financial assistance towards relief and rehabilitation measures undertaken by the State Government for the State as a whole. An amount of Rs. 9.42 crores has been released to the State Government towards expenditure on various relief measures in 1972-73 necessitated on account of cyclone, drought and floods.

इलाहाबाद के सूखा प्रभावित क्षेत्रों की सहायता

6303 श्री शिव कुमार झास्त्री .
क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इलाहाबाद ज़िले की सूखा प्रभावित करघना और मेजा तहसीलों के लिये केन्द्रीय सरकार ने सूखा प्रभावित क्षेत्र कार्यक्रम के अन्तर्गत दो करोड़ रुपये की सहायता दी है और इतनी ही राशि अगली पंच-वर्षीय योजना में देने का आश्वासन दिया है, और

(ख) यदि हां, तो इस राशि का उपयोग उन तहसीलों में किस प्रकार किया जायेगा ?

वित्त मंत्रालय में राज्य मंत्री (श्री के० झार० गजेश) : (क) और (ख) : केन्द्रीय सहायता समग्र राज्य के व्यय के लिए दी जाती है, किसी क्षेत्र-विशेष के व्यय के लिए नहीं क्षेत्रों का चयन करना राज्य सरकारों की

जिम्मेदारी है । 1972-73 के दौरान, राज्य सरकार को बाढ़ और सूखा संबंधी विभिन्न उपायों के लिए केन्द्रीय सहायता के रूप में 5.65 करोड़ रुपये की राशि दी गयी है ।

Purchase of Industrial Plants from Europe

6304. **SHRI N. K. SANGHI:** Will the Minister of COMMERCE be pleased to state:

(a) whether some of the industrial organisations in Europe offered to sell their entire plants as their products had become less profitable owing to increased Labour cost; and

(b) if so, the number of such cases that have been finalised by Government and the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b). A statement is laid down on the Table of the House. [Placed in Library. See. No LT-4740/73].

Modernisation of Art Silk Textile industry

6305. **SHRI RAM BHAGAT PASWAN:** Will the Minister of COMMERCE be pleased to state:

(a) whether art-silk textile industry has blamed Government to have applied a sudden brake on their modernisation plan by refusing to allow the import of circular knitting machinery; and

(b) if so, the reasons for refusal of import thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b). There have been reports in a section of the press to the effect that import of circular knitting machines have not been allowed in the art silk